COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

DFR NO. 757 OF 2018

Dated: 25th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sakthi Masala Private Ltd. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Ms. Sonaksh M

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta for R-2

ORDER

- 1. The learned counsel, Mr. Balaji Srinivasan accepts notice on behalf of the second Respondent. He undertakes to file his Vakalatnama in this matter within one week. Further, he submitted that, the Appellant may kindly be directed to serve a copy of the appeal paper-book to him.
- 2. Submissions made by the learned counsel appearing for the second Respondent, as stated supra, are placed on record.
- 3. The learned counsel appearing for the Appellant is directed to serve a copy of the appeal paper-book and other relevant papers to the learned counsel appearing for the second Respondent immediately.
- 4. List this matter on $\underline{04.05.2018}$, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

pr/vt